

**IN THE INCOME TAX APPELLATE TRIBUNAL, 'L' BENCH  
MUMBAI**

**BEFORE: SHRI M.BALAGANESH, ACCOUNTANT MEMBER  
&  
SHRI RAHUL CHAUDHARY, JUDICIAL MEMBER**

**ITA No.1086/Mum/2017  
(Assessment Year :2016-17)**

M/s. Tata Steel Ltd., Bombay House 24, Homi Mody Street Fort, Mumbai – 400 018	Vs.	The Income Tax Officer- (International Tax) 4(1)(2) Room No.1722, 17 <sup>th</sup> Floor Air India Building Nariman Point Mumbai-400 021
<b>PAN/GIR No.AAACT2803M</b>		
<b>(Appellant)</b>	..	<b>(Respondent)</b>

**CORRIGENDUM**

This appeal has already been disposed of vide order dated 01/03/2018 by this Tribunal wherein the Assessment Year has been wrongly mentioned as 2016-17 instead of 2015-16. This aspect has been rightly brought to our attention by the assessee. Hence, we are issuing this corrigendum accordingly. The assessment year mentioned in the cause title in page one of the Tribunal order dated 01/03/2018 should be read as A.Y.2015-16. All the other contents in the said Tribunal order shall stand unamended. This Corrigendum may be read as part and parcel of the said Tribunal order.

**Sd/-  
(RAHUL CHAUDHARY)  
JUDICIAL MEMBER**

**Sd/-  
(M.BALAGANESH)  
ACCOUNTANT MEMBER**

Mumbai; Dated 04/11/2022  
KARUNA, *sr.ps*

**Copy of the Order forwarded to :**

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER,

(Sr. Private Secretary / Asstt. Registrar)  
**ITAT, Mumbai**